The Police (East Punjab Amendment) Act, 1948

Act 30 of 1948

Keyword(s):
Canal, Drainage Work, Field, State Tube-Well, Temporary Watercourse, Tube-Well, Vessel, Watercourse
AMENITIES TO LABOUR

Shimla-2, the 29th May, 1985

No. 2-426/69-SI.—In exercise of the powers vested in him under Rule 69 of the Himachal Plantations Labour Rules, 1978 read with section 17 of the Plantations Labour Act, 1951 (Act No. 69 of 1951), the Governor, Himachal Pradesh, is pleased to order that every employer of tea plantations in Himachal Pradesh shall supply an umbrella a rain coat, one pair of shoes and 3 pairs of woollen socks once in two years during the rainy season and a blanket once in two years during the winter season to every worker, free of cost, for protection from rain or cold with immediate effect.


THE POLICE (EAST PUNJAB AMENDMENT) ACT, 1948

(East Punjab Act XXX of 1948)

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Amendment of section 7, Act V of 1861.

(Received the assent of His Excellency the Governor on the 14th November, 1948, and was first published in the East Punjab Government Gazette (Extraordinary) of November 9, 1948).

An Act to amend the Police Act, 1861.

It is hereby enacted as follows:—

1. Short title and Commencement.—(1) This Act may be called the Police (East Punjab Amendment) Act, 1948.

(2) It shall be deemed to have come into force on the commencement of the Police Act, 1861 (hereinafter referred to as the said Act).

2. Amendment of section 7, Act V of 1861.—In section 7 of the said Act—

(a) after the words "dismiss, suspend or reduce", the words "either in rank or within a time-scale" shall be inserted; and

(b) after the existing clause (d), the following clause shall be added, namely,—

"(e) stoppage of increments."

1. For Statement of Objects and Reasons, see East Punjab Govt. Gazette Extraordinary, 1948, p. 5.1-FF.

THE PRESS AND REGISTRATION OF BOOKS AND NEWSPAPERS (HIMACHAL PRADESH AMENDMENT) ACT, 1973

(ACT NO. 17 OF 1974)

ARRANGEMENT OF SECTIONS

Sections:

1. Short title, extent and commencement.
2. Amendment of section 4.
3. Insertion of new section 4-A.
4. Repeal and Savings.

(Received the assent of the President of India on the 2nd August, 1974 and published in R.H.P. Extra., dated the 27th August, 1974, p. 1224).

An Act to amend the Press and Registration of Books and Newspapers Act, 1867 (Act No. 25 of 1867) in its application to the State of Himachal Pradesh.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-fourth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Press and Registration of Books and Newspapers (Himachal Pradesh Amendment) Act, 1973.

(2) It shall extend to the whole of Himachal Pradesh.

(3) It shall come into force at once.

2. Amendment of section 4.—After sub-section (2) of section 4 of the Press and Registration of Books and Newspapers Act, 1867 (25 of 1867) (hereinafter referred to as the principal Act), the following sub-section shall be added, namely:

“(3) As often as a press for the printing of books and papers having ceased to function is restarted, a new declaration shall be necessary.

(4) For the purposes of this Act a printing press shall be deemed to have ceased to function if no books or papers are printed therein for a period of six consecutive months.”

1. For Statement of Objects and Reasons, see R.H.P. Extra., dated 25-4-73, p. 634.